

20.1.2000

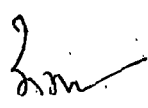
Mr. Vijay Mehra, Counsel for the applicant,
Mr. K.S. Nahar, Counsel for respondents No. 1 to 5.
None present for respondent No. 6.

Learned counsel for the applicant
submits that the relief which he has claimed
in the OA has been granted by the Department.
In view of the administrative order passed
in applicant's favour granting him the
relief as claimed, the present OA does
not survive now.

In view of the submission of
the learned counsel for the applicant,
the OA is disposed of as having become
infertile.

The parties are left to bear
their own costs.


Gopal Singh
Adm. Member


A. K. MISRA
Judl. Member

Part II and III destroyed
in my presence on 26.9.2006
under the supervision of
section officer (1) as per
order dated 23.1.81


Section Officer (Records)

R/Copy
for K.S. Nahar
28.1.2000

Recd
com

C. S. Singh
1.2.2000